

**The High Court Of Madhya Pradesh****WP-12124-2021***(NAGRIK UPBHOKTA MARGDARSHAK MANCH Vs UNION OF INDIA)***WP/12124/2021****4****Jabalpur, Dated : 26-10-2021**

Shri Anshuman Singh and Shri Surendra Verma, learned counsel for the petitioners.

Shri Ashish Anand Bernard, learned Deputy Advocate General for the respondents/State.

Shri Vikram Singh, learned counsel for the respondent-Union of India.

Shri Rohan Harne, learned counsel for the intervenor.

Shri Akshay Sapre, learned counsel for the respondent No.7.

Shri Chandra Mohan Tiwari, learned counsel for the respective respondents.

Heard learned counsel for the parties.

It is brought to our notice that the area for which a letter of intent has been issued by the State comes within the Buxwaha Sub-division of Chhatarpur Forest Division. It is submitted that it is the corridor between the Panna Tiger Reserve and the Nauradehi Wildlife Sanctuary. It is further pleaded that there are ancient structures such as rock paintings etc. on the land in question. Therefore, we deem it appropriate to direct the respondent No.7 to not to commence any mining activities or any other construction activities without the explicit permission of this Court.

Issue rule nisi.

Post this matter for final hearing in usual course.

**(RAVI MALIMATH)**  
**CHIEF JUSTICE**

**(VIJAY KUMAR SHUKLA)**  
**JUDGE**